

HIGH COURT OF HIMACHAL PRADESH, SHIMLA – 171001

No.HHC/Rules(Sub.Courts)/2012

Dated:11.4.2014

NOTIFICATION

In exercise of the powers conferred under Articles 227 of the Constitution of India read with Section 4 of the Himachal Pradesh Subordinate Courts Employees (Pay Allowance and other condition of Service) Act, 2005 and Section 18 of the H.P. Court's Act, 1976 and all other powers enabling thereto, the High Court of Himachal Pradesh with prior approval of H.E. the Governor of Himachal Pradesh is pleased to make the following amendments in “Note” of **Rule 7(a) and Rule 7(e), (f) and (g) of Part-II General of the Himachal Pradesh Subordinate Court's Staff (Recruitment, Promotion and Conditions of Service) Rules, 2012:**

SHORT TITLE	1	These Rules may be called the “ Himachal Pradesh Subordinate Courts' Staff (Recruitment, Promotion and Conditions of Service) (Ist Amendment 2013) Rules, 2012. ”
COMMENCEMENT	2	The amendment shall come into force with immediate effect.
AMENDMENT	3	The words ' Administrative ' as appearing in the first line of “Note” below Rule 7(a) and Rule 7(e),(f) and (g) of Part-II General of the Himachal Pradesh Subordinate Court's Staff (Recruitment, Promotion and Conditions of Service)Rules, 2012 shall be substituted by words ' Examination ' and in future the words ' Administrative Committee ' as appeared in the aforesaid rules at more than one place relating to recruitment cell shall be read as ' Examination Committee. '

**BY ORDER OF THE HON'BLE
HIGH COURT OF HIMACHAL PRADESH**

REGISTRAR GENERAL

Copy forwarded for information and necessary action to the:

1. The Deputy Registrar-cum - Principal Private Secretary to Hon'ble the Chief Justice, High Court of H.P., Shimla.
2. The Additional Chief Secretary(Home) (Personnel)/(Finance)to the Government of HP, Shimla-2.
3. The L.R.-cum-Principal Secretary (Law) to the Government of Himachal Pradesh, Shimla-171002.
4. The Legal Advisor to Hon'ble Lokayukta, HP, Shimla.
5. The Accountant General (Audit), HP, Shimla - 171 003.
6. The Accountant General(A&E), HP, Shimla – 171001.
7. All the District and Sessions Judges in Himachal Pradesh with a request to circulate the copy amendment notification amongst the Judicial Officers under his/her control.
8. All the Presidents, Consumer Redressal Fora, Shimla, Mandi and Kangra at Dharamshala.
9. The Presiding Officer, Labour Court-cum-Industrial Tribunal, Shimla/ Dharamshala, H.P.
10. The Member Secretary/Administrative Officer, HP State Legal Services Authority, Shimla.
11. The Director/Deputy Director/ Joint Director, H. P. Judicial Academy, Shimla-171005.
12. The Secretary/Private Secretary/PAs to the Registrar General/ Registrar(Admn.)/ Registrar (Rules)/Registrar(Judicial) and Registrar (Vigilance).
13. All the Additional Registrars/Deputy Registrars/Assistant Registrars/ Secretaries/Court Masters/Private Secretaries/Section Officers/ Marriage Counsellor / Chief Librarian / Public Relation Officer/Protocol Officer of this Registry.
14. The Section Officer (Computer) for necessary action.
15. The NIC Officers posted in the High Court for necessary action.
16. Guard file.

Registrar (Rules)